

## INDIAN INCOME TAX RETURN

[For firms, AOPs and BOIs]  
(Please see Rule 12 of the Income-tax Rules, 1962)  
(Also see attached instructions)

Assessment Year

2011-12

## Part A-GEN

## GENERAL

PERSONAL INFORMATION	Name															PAN				
	Is there any change in the name? If yes, please furnish the old name																			
	Flat/Door/Block No					Name Of Premises/Building/Village										Date of formation (DD/MM/YYYY) / /				
	Road/Street/Post Office					Area/Locality										Status (firm-1, local authority-2, cooperative bank-3, other cooperative society-4, LLP-5, any other AOP/BOI artificial juridical person-6, ) <input type="checkbox"/>				
	Town/City/District					State					Pin code					Income Tax Ward/Circle				
	Residential/Office Phone Number with STD code										Mobile No.									
	Email Address																			
	Return filed (Tick) [Please see instruction number-7] <input type="checkbox"/> Before due date -139(1) <input type="checkbox"/> After due date -139(4) <input type="checkbox"/> Revised Return- 139(5)																			
	OR In response to notice <input type="checkbox"/> 142(1) <input type="checkbox"/> 148 <input type="checkbox"/> 153A/153C																			
If revised, then enter Receipt No and Date of filing original return (DD/MM/YYYY) / /																				
FILING STATUS	Residential Status (Tick) <input checked="" type="checkbox"/> Resident <input type="checkbox"/> Non-Resident																			
	In the case of non-resident, is there a permanent establishment (PE) in India (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No																			
	Whether this return is being filed by a representative assessee? (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No																			
	If yes, please furnish following information -																			
	(a) Name of the representative																			
	(b) Address of the representative																			
AUDIT INFORMATION	(c) Permanent Account Number (PAN) of the representative																			
	Are you liable to maintain accounts as per section 44AA? (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No																			
	Are you liable for audit under section 44AB? (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No, If yes, furnish following information-																			
	(a) Name of the auditor signing the tax audit report																			
	(b) Membership no. of the auditor																			
	(c) Name of the auditor (proprietorship/ firm)																			
(d) Permanent Account Number (PAN) of the proprietorship/ firm																				
(e) Date of audit report.																				

For Office Use Only

For Office Use Only

Receipt No

Date

Seal and Signature of receiving official

PARTNERS/ MEMBERS INFORMATION	A. Whether there was any change during the previous year in the partners/members of the firm/AOP/BOI/LLP (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No			
	(Income of societies and cooperative banks give details of Managing Committee)			
	B. Particulars of persons who were partners/ members in the firm/AOP/BOI on 31 <sup>st</sup> day of March, 2011			
	S.No.	Name and Address	Percentage of share (if determinate)	PAN

NATURE OF BUSINESS	Nature of business or profession, if more than one business or profession indicate the three main activities/ products		
	S.No.	Code [Please see instruction No.9(ii)]	Description
	(i)		
	(ii)		
	(iii)		

**Part A-BS** **BALANCE SHEET AS ON 31<sup>ST</sup> DAY OF MARCH, 2011** (fill items 1 to 5 in a case where regular books of accounts are maintained, otherwise fill item 6)

SOURCES OF FUNDS	1	Partners' / members' fund					
		a	Partners' / members' capital			a	
		b	Reserves and Surplus				
		i	Revaluation Reserve	bi			
		ii	Capital Reserve	bii			
		iii	Statutory Reserve	biii			
		iv	Any other Reserve	biv			
		v	Total (bi + bii + biii + biv)			bv	
	c	Total partners'/ members' fund (a + bv)			1c		
	2	Loan funds					
		a	Secured loans				
		i	Foreign Currency Loans	ai			
			Rupee Loans				
		A	From Banks	iiA			
From others			iiB				
C			Total (iiA + iiB)	iiC			
iii		Total (ai + iiC)			aiii		
b	Unsecured loans (including deposits)						
i	From Banks	bi					
	From others	bii					
iii	Total (bi + bii)					biii	
c	Total Loan Funds (aiii + biii)			2c			
3	Deferred tax liability				3		

4	Sources of funds (1c + 2c +3)	4
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APPLICATION OF FUNDS

1	Fixed assets				
	a	Gross: Block	1a		
	b	Depreciation	1b		
	c	Net Block (a – b)	1c		
	d	Capital work-in-progress	1d		
	e	Total (1c + 1d)		1e	
2	Investments				
	a	Long-term investments			
		i	Government and other Securities - Quoted	ai	
		ii	Government and other Securities – Unquoted	a ii	
		iii	Total (ai + a ii)		a iii
	b	Short-term investments			
		i	Equity Shares	bi	
		ii	Preference Shares	b ii	
		iii	Debenture	b iii	
		iv	Total (bi + b ii + b iii)		b iv
	c	Total investments (a iii + b iv)			2c
3	Current assets, loans and advances				
	a	Current assets			
		i	Inventories		
			A	Stores/consumables including packing material	iA
			B	Raw materials	iB
			C	Stock-in-process	iC
			D	Finished Goods/Traded Goods	iD
			E	Total (iA + iB + iC + iD)	iE
		ii	Sundry Debtors		a ii
		iii	Cash and Bank Balances		
			A	Cash-in-hand	iiiA
			B	Balance with banks	iiiB
			C	Total (iiiA + iiiB)	iiiC
		iv	Other Current Assets		a iv
		v	Total current assets (iE + a ii + iiiC + a iv)		av
	b	Loans and advances			
		i	Advances recoverable in cash or in kind or for value to be received	bi	
		ii	Deposits, loans and advances to corporate and others	b ii	
		iii	Balance with Revenue Authorities	b iii	
		iv	Total (bi + b ii + b iii)		b iv
	c	Total (av + b v)			3c
	d	Current liabilities and provisions			
		i	Current liabilities		
			A	Sundry Creditors	iA
			B	Liability for Leased Assets	iB
			C	Interest Accrued on above	iC
			D	Interest accrued but not due on loans	iD
			E	Total (iA + iB + iC + iD)	iE
		ii	Provisions		
			A	Provision for Income Tax	iiA
			B	Provision for Fringe Benefit Tax	iiB
			C	Provision for Wealth Tax	iiC
			D	Provision for Leave encashment/Superannuation/Gratuity	iiD

NO ACCOUNT CASE		E	Other Provisions	iiE		
		H	Total (iiA + iiB + iiC + iiD + iiE + iiF + iiG)		iiF	
		iii	Total (iE + iiF)		diii	
	e	Net current assets (3c – diii)			3e	
	4	a	Miscellaneous expenditure not written off or adjusted	4a		
		b	Deferred tax asset	4b		
		c	Profit and loss account/ accumulated balance	4c		
		d	Total (4a + 4b + 4c)		4d	
	5	Total, application of funds (1e + 2c + 3e + 4d)			5	
	6	In a case where regular books of account of business or profession are not maintained, furnish the following information as on 31 <sup>st</sup> day of March, 2011, in respect of business or profession				
		a	Amount of total sundry debtors		6a	
		b	Amount of total sundry creditors		6b	
		c	Amount of total stock-in-trade		6c	
		d	Amount of the cash balance		6d	

**Part A-P&L** **Profit and Loss Account for the year 2010-11** (fill items 1 to 51 in a case where regular books of accounts are maintained, otherwise fill item 52)

CREDITS TO PROFIT AND LOSS ACCOUNT	1	Sales/ Gross receipts of business or profession (Net of returns and refunds and duty or tax, if any)				1	
	2	Duties, taxes and cess, received or receivable, in respect of goods and services sold or supplied					
		a	Union Excise duties	2a			
		b	Service tax	2b			
		c	VAT/ Sales tax	2c			
		d	Any other duty, tax and cess	2d			
		e	Total of duties, taxes and cess, received or receivable(1a+1b+1c+1d)			2e	
	3	Other income					
		a	Rent	3a			
		b	Commission	3b			
		c	Dividend	3c			
		d	Interest	3d			
		e	Profit on sale of fixed assets	3e			
		f	Profit on sale of investment being securities chargeable to Securities Transaction Tax (STT)	3f			
DEBITS TO PROFIT AND LOSS ACCOUNT		g	Profit on sale of other investment	3g			
		h	Profit on account of currency fluctuation	3h			
		i	Agriculture income	3i			
		j	Any other income	3j			
		k	Total of other income [(i)to(x)]			3k	
	4	Closing Stock				4	
	5	Totals of credits to profit and loss account (1+2e+3k+4)				5	
	6	Opening Stock				6	
	7	Purchases (net of refunds and duty or tax, if any)				7	
	8	Duties and taxes, paid or payable, in respect of goods and services purchased					
		a	Custom duty	8a			
		b	Counter vailing duty	8b			
		c	Special additional duty	8c			
		d	Union excise duty	8d			
	e	Service tax	8e				
	f	VAT/ Sales tax	8f				
	g	Any other tax, paid or payable	8g				
	h	Total (8a+8b+8c+8d+8e+8f+8g)			8h		
9	Freight				9		
10	Consumption of stores and spare parts				10		
11	Power and fuel				11		
12	Rents				12		

13	Repairs to building			13	
14	Repairs to machinery			14	
15	Compensation to employees				
	a	Salaries and wages	15a		
	b	Bonus	15b		
	c	Reimbursement of medical expenses	15c		
	d	Leave encashment	15d		
	e	Leave travel benefits	15e		
	f	Contribution to approved superannuation fund	15f		
	g	Contribution to recognised provident fund	15g		
	h	Contribution to recognised gratuity fund	15h		
	i	Contribution to any other fund	15i		
	j	Any other benefit to employees in respect of which an expenditure has been incurred	15j		
	k	Fringe benefit tax paid or payable	15k		
	l	Total compensation to employees (15a+15b+15c+15d+15e+15f+15g+15h+15i+15j+15k)		15l	
16	Insurance				
	a	Medical Insurance	16a		
	b	Life Insurance	16b		
	c	Keyman’s Insurance	16c		
	d	Other Insurance	16d		
	e	Total expenditure on insurance (16a+16b+16c+16d)		16e	
17	Workmen and staff welfare expenses			17	
18	Entertainment			18	
19	Hospitality			19	
20	Conference			20	
21	Sales promotion including publicity (other than advertisement)			21	
22	Advertisement			22	
23	Commission			23	
24	Hotel , boarding and Lodging			24	
25	Traveling expenses including foreign traveling			25	
26	Conveyance expenses			26	
27	Telephone expenses			27	
28	Guest House expenses			28	
29	Club expenses			29	
30	Festival celebration expenses			30	
31	Scholarship			31	
32	Gift			32	
33	Donation			33	
34	Rates and taxes, paid or payable to Government or any local body (excluding taxes on income)				
	a	Union excise duty	34a		
	b	Service tax	34b		
	c	VAT/ Sales tax	34c		
	d	Cess	34d		
	e	Any other rate, tax, duty or cess including STT	34e		
	f	Total rates and taxes paid or payable (34a+34b+34c+34d+34e)		34f	
35	Audit fee			35	
36	Other expenses			36	
37	Bad debts			37	
38	Provision for bad and doubtful debts			38	
39	Other provisions			39	
40	Profit before interest, depreciation and taxes [5 – (6 + 7 + 8h + 9 to 14 + 15k + 16e + 17 to 33 + 34f + 35 to 39)]			40	
41	Interest			41	
42	Depreciation			42	

	43	Profit before taxes (40-41-42)	43	
PROVISIONS FOR TAX AND APPROPRIATIONS	44	Provision for current tax	44	
	45	Provision for Fringe benefit Tax	45	
	46	Provision for Deferred Tax	46	
	47	Profit after tax (43 – 44 – 45 – 46)	47	
	48	Balance brought forward from previous year	48	
	49	Amount available for appropriation (47 + 48)	49	
	50	Transferred to reserves and surplus	50	
	51	Balance carried to balance sheet in partner's account (49 – 50)	51	
NO ACCOUNT CASE	52	In a case where regular books of account of business or profession are not maintained, furnish the following information for previous year 2008-09 in respect of business or profession		
	a	Gross receipts	52a	
	b	Gross profit	52b	
	c	Expenses	52c	
	d	Net profit	52d	

#### Part A- OI

**Other Information** (optional in a case not liable for audit under section 44AB)

OTHER INFORMATION	1	Method of accounting employed in the previous year (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> mercantile <input type="checkbox"/> cash		
	2	Is there any change in method of accounting (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No		
	3	Effect on the profit because of deviation, if any, in the method of accounting employed in the previous year from accounting standards prescribed under section 145A	3	
	4	Method of valuation of closing stock employed in the previous year		
	a	Raw Material (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)		<input type="checkbox"/>
	b	Finished goods (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)		<input type="checkbox"/>
	c	Is there any change in stock valuation method (if Yes write 2, and if No write 2)		<input type="checkbox"/>
	d	Effect on the profit or loss because of deviation, if any, from the method of valuation prescribed under section 145A	4d	
	5	Amounts not credited to the profit and loss account, being		
	a	the items falling within the scope of section 28	5a	
	b	the proforma credits, drawbacks, refund of duty of customs or excise or service tax, or refund of sales tax or value added tax, where such credits, drawbacks or refunds are admitted as due by the authorities concerned	5b	
	c	escalation claims accepted during the previous year	5c	
	d	Any other item of income	5d	
	e	Capital receipt, if any	5e	
	f	Total of amounts not credited to profit and loss account (5a+5b+5c+5d+5e)	5f	
	6	Amounts debited to the profit and loss account, to the extent disallowable under section 36:-		
	a	Premium paid for insurance against risk of damage or destruction of stocks or store	6a	
	b	Premium paid for insurance on the health of employees	6b	
	c	Any sum paid to an employee as bonus or commission for services rendered, where such sum was otherwise payable to him as profits or dividend.	6c	
	d	Any amount of interest paid in respect of borrowed capital	6d	
	e	Amount of discount on a zero-coupon bond	6e	
	f	Amount of contributions to a recognised provident fund	6f	
	g	Amount of contributions to an approved superannuation fund	6g	
	h	Amount of contributions to an approved gratuity fund	6h	
i	Amount of contributions to any other fund	6i		
j	Amount of bad and doubtful debts	6j		
k	Provision for bad and doubtful debts	6k		
l	Amount transferred to any special reserve	6l		

	m	Expenditure for the purposes of promoting family planning amongst employees	6m	
	n	Any sum received from employees as contribution to any provident fund or superannuation fund or any fund set up under ESI Act or any other fund for the welfare of employees to the extent credited to the employees account on or before the due date	6n	
	o	Any other disallowance	6o	
	p	Total amount disallowable under section 36 (total of 6a to 6o)	6p	
<b>7 Amounts debited to the profit and loss account, to the extent disallowable under section 37</b>				
	a	Expenditure of personal nature;	7a	
	b	Expenditure on advertisement in any souvenir, brochure, tract, pamphlet or the like, published by a political party;	7b	
	c	Expenditure by way of penalty or fine for violation of any law for the time being in force;	7c	
	d	Any other penalty or fine;	7d	
	e	Expenditure incurred for any purpose which is an offence or which is prohibited by law;	7e	
	f	Amount of any liability of a contingent nature	7f	
	g	Amount of expenditure in relation to income which does not form part of total income	7g	
	h	Any other amount not allowable under section 37	7h	
	i	Total amount disallowable under section 37 (total of 7a to 7h)	7i	
<b>8 A. Amounts debited to the profit and loss account, to the extent disallowable under section 40</b>				
	a	Amount disallowable under section 40 (a)(i), 40(a)(ia) and 40(a)(iii) on account of non-compliance with the provisions of Chapter XVII-B	Aa	
	b	Amount paid as fringe benefit tax	Ab	
	c	Amount of tax or rate levied or assessed on the basis of profits	Ac	
	d	Amount paid as wealth tax	Ad	
	e	Amount of interest, salary, bonus, commission or remuneration paid to any partner or member	Ae	
	f	Any other disallowance	Af	
	g	Total amount disallowable under section 40 (total of Aa to Af)	8Ag	
	B.	Any amount disallowed under section 40 in any preceding previous year but allowable during the previous year	8B	
<b>9 Amounts debited to the profit and loss account, to the extent disallowable under section 40A</b>				
	a	Amounts paid to persons specified in section 40A(2)(b)	9a	
	b	Amount paid otherwise than by account payee cheque or account payee bank draft disallowable under section 40A(3) – 100% disallowance	9b	
	c	Provision for payment of gratuity	9c	
	d	Any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution;	9d	
	e	Any other disallowance	9e	
	f	Total amount disallowable under section 40A (total of 9a to 9e)	9f	
<b>10 Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year</b>				
	a	Any sum in the nature of tax, duty, cess or fee under any law	10a	
	b	Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	10b	
	c	Any sum payable to an employee as bonus or commission for services rendered	10c	
	d	Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation	10d	
	e	Any sum payable as interest on any loan or borrowing from any scheduled bank	10e	
	f	Any sum payable towards leave encashment	10f	
	g	Total amount allowable under section 43B (total of 10a to 10f)	10g	

11	Any amount debited to profit and loss account of the previous year but disallowable under section 43B:-			
	a	Any sum in the nature of tax, duty, cess or fee under any law	11a	
	b	Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	11b	
	c	Any sum payable to an employee as bonus or commission for services rendered	11c	
	d	Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation	11d	
	e	Any sum payable as interest on any loan or borrowing from any scheduled bank	11e	
	f	Any sum payable towards leave encashment	11f	
	g	Total amount disallowable under Section 43B(total of 11a to 11f)		11g
12	Amount of credit outstanding in the accounts in respect of			
	a	Union Excise Duty	12a	
	b	Service tax	12b	
	c	VAT/sales tax	12c	
	d	Any other tax	12d	
	e	Total amount outstanding (total of 12a to 12d)		12e
13	Amounts deemed to be profits and gains under section 33AB or 33ABA or 33AC			13
14	Any amount of profit chargeable to tax under section 41			14
15	Amount of income or expenditure of prior period credited or debited to the profit and loss account (net)			15

**Part A – QD** Quantitative details (optional in a case not liable for audit under section 44AB)

QUANTITATIVE DETAILS	(a)	In the case of a trading concern			
	1	Opening stock		1	
	2	Purchase during the previous year		2	
	3	Sales during the previous year		3	
	4	Closing stock		4	
	5	Shortage/ excess, if any		5	
	(b)	In the case of a manufacturing concern			
	6	Raw materials			
		a	Opening stock	6a	
		b	Purchases during the previous year	6b	
		c	Consumption during the previous year	6c	
		d	Sales during the previous year	6d	
		e	Closing stock	6e	
		f	Yield finished products	6f	
		g	Percentage of yield	6g	
		h	Shortage/ excess, if any	6h	
	7	Finished products/ By-products			
		a	opening stock	7a	
		b	purchase during the previous year	7b	
		c	quantity manufactured during the previous year	7c	
		d	sales during the previous year	7d	
		e	closing stock	7e	
		f	shortage/ excess, if any	7f	

**Part B - TI** Computation of total income

TOTAL INCOME	1	Income from house property (4c of Schedule-HP) (enter nil if loss)			1	
	2	Profits and gains from business or profession				
		i	Profit and gains from business other than speculative business (A37 of Schedule-BP)	2i		
		ii	Profit and gains from speculative business (B41 of Schedule-BP) (enter nil if loss)	2ii		
	iii	Total (2i + 2ii) (enter nil, if loss and carry this figure to loss to Schedule CYLA)			2iii	



3	Capital gains				
	a	Short term			
		i	Short-term (under section 111A) (A7 of Schedule-CG) (enter nil if loss)	3ai	
		ii	Short-term (others) (A8 of Schedule-CG)	3aii	
		iii	Total short-term (3ai + 3aii)	3aiii	
	b	Long-term (B6 of Schedule-CG) (enter nil if loss)		3b	
	c	Total capital gains (3aiii + 3b) (take the figure adjusted to Schedule CYLA)			3c
4	Income from other sources				
	a	from sources other than from owning race horses (3 of Schedule OS)		4a	
	b	from owning race horses (4c of Schedule OS) (enter nil if loss)		4b	
	c	Total (4a + 4b)			4c
5	Total (1 + 2c + 3c +4c)				5
6	Losses of current year to be set off against 6 (total of 2vii,3vii and 4vii of Schedule CYLA)				6
7	Balance after set off current year losses (6 – 7)				7
8	Brought forward losses to be set off losses against 6 (total of 2vii, 3vii and 4vii of Schedule BFLA)				8
9	Gross Total income (6 – 7 – 8) (also 5vii of Schedule BFLA)				9
10	Deductions under Chapter VI-A ( k of Schedule VIA)				10
11	Total income (10 – 11)				11
12	Net agricultural income/ any other income for rate purpose (4 of Schedule EI)				12
13	'Aggregate income' (11 + 12)				13
14	Losses of current year to be carried forward (total of xi of Schedule CFL)				14

**Part B - TTI** Computation of tax liability on total income

COMPUTATION OF TAX LIABILITY	1	Tax payable on total income			
	a	Tax at normal rates	1a		
	b	Tax at special rates (11 of Schedule-SI)	1b		
	2	Tax Payable on Total Income (1a + 1b)			2
	3	Education cess, including secondary and higher education cess on 2			3
	4	Gross tax liability (2 + 3)			4
	5	Tax relief			
	a	Section 90	5a		
	b	Section 91	5b		
	c	Total (5a + 5b)		5c	
TAXES PAID	6	Net tax liability (4 – 5c)			6
	7	Interest payable			
	a	For default in furnishing the return (section 234A)	7a		
	b	For default in payment of advance tax (section 234B)	7b		
	c	For deferment of advance tax (section 234C)	7c		
	d	Total Interest Payable (7a+7b+7c)		7d	
	8	Aggregate liability (6 + 7d)			8
	9	Taxes Paid			
	a	Advance Tax (from Schedule-IT)	9a		
	b	TDS (column 7 of Schedule-TDS2)	9b		
	c	TCS (column 7 of Schedule-TCS)	9c		
	d	Self Assessment Tax (from Schedule-IT)	9d		
	e	Total Taxes Paid (9a+9b+9c+9d)		9e	
	10	Amount payable (Enter if 8 is greater than 9e, else enter 0) (8 – 9e)			10
	11	Refund (If 9e is greater than 8)			11

**Schedule BA** Please furnish the following information in respect of bank account

1	Enter your bank account number (mandatory in all cases)														
2	Do you want your refund by <input type="checkbox"/> cheque, or <input type="checkbox"/> deposited directly into your bank account? (tick as applicable <input checked="" type="checkbox"/> )														
3	Give additional details of your bank account														
	MICR Code													Type of Account (tick as applicable <input checked="" type="checkbox"/> Savings <input type="checkbox"/> Current	

# VERIFICATION

I, \_\_\_\_\_ (full name in block letters), son/ daughter of \_\_\_\_\_, holding permanent account number \_\_\_\_\_ solemnly declare that to the best of my knowledge and belief, the information given in the return and the schedules thereto is correct and complete and that the amount of total income and other particulars shown therein are truly stated and are in accordance with the provisions of the Income-tax Act, 1961, in respect of income chargeable to income-tax for the previous year relevant to the assessment year **2011-2012**. I further declare that I am making this return in my capacity as \_\_\_\_\_ and I am also competent to make this return and verify it.

Place

Date

Sign here →

Schedule HP		Details of Income from House Property (Please refer instructions)											
HOUSE PROPERTY	1	Address of property 1				Town/ City			State		PIN Code		
		(Tick) <input checked="" type="checkbox"/> if let out <input type="checkbox"/>				Name of Tenant			PAN of Tenant (optional)				
	a	Annual lettable value/ rent received or receivable (higher if let out for whole of the year, lower if let out for part of the year)								1a			
	b	The amount of rent which cannot be realized				1b							
	c	Tax paid to local authorities				1c							
	d	Total (1b + 1c)				1d							
	e	Balance (1a – 1d)								1e			
	f	30% of 1e				1f							
	g	Interest payable on borrowed capital				1g							
	h	Total (1f + 1g)								1h			
	i	Income from house property 1 (1e – 1h)								1i			
	2	Address of property 2				Town/ City			State		PIN Code		
		(Tick) <input checked="" type="checkbox"/> if let out <input type="checkbox"/>				Name of Tenant			PAN of Tenant (optional)				
a	Annual lettable value/ rent received or receivable (higher if let out for whole of the year, lower if let out for part of the year)								2a				
b	The amount of rent which cannot be realized				2b								
c	Tax paid to local authorities				2c								
d	Total (2b + 2c)				2d								
e	Balance (2a – 2d)								2e				
f	30% of 2e				2f								
g	Interest payable on borrowed capital				2g								
h	Total (2f + 2g)								2h				
i	Income from house property 2 (2e – 2h)								2i				
3	Address of property 3				Town/ City			State		PIN Code			
	(Tick) <input checked="" type="checkbox"/> if let out <input type="checkbox"/>				Name of Tenant			PAN of Tenant (optional)					
a	Annual lettable value/ rent received or receivable (higher if let out for whole of the year, lower if let out for part of the year)								3a				
b	The amount of rent which cannot be realized				3b								
c	Tax paid to local authorities				3c								
d	Total (3b + 3c)				3d								
e	Balance (3a – 3d)								3e				
f	30% of 3e				3f								
g	Interest payable on borrowed capital				3g								
h	Total (3f + 3g)								3h				
i	Income from house property 3 (3e – 3h)								3i				
4	Income under the head "Income from house property"												
	a	Rent of earlier years realized under section 25A/AA								4a			
	b	Arrears of rent received during the year under section 25B after deducting 30%								4b			
	c	Total (4a + 4b + 1i + 2i + 3i)								4c			

## Schedule BP Computation of income from business or profession

From business or profession other than speculative business	
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1	Profit before tax as per profit and loss account (item 43 or item 52d of Part A-P&L)	1	
2	Net profit or loss from speculative business included in 1	2	
3	Income/ receipts credited to profit and loss account considered under other heads of income	3	
4	Profit or loss included in 1, which is referred to in section 44AD/44AE/44AF/44B/44BB/44BBA/44BBB/44D/44DA Chapter-XII-G/ First Schedule of Income-tax Act	4	
5	Income credited to Profit and Loss account (included in 1) which is exempt		
	a share of income from firm(s)	5a	
	b Share of income from AOP/ BOI	5b	
	c Any other exempt income	5c	
	d Total exempt income	5d	
6	Balance (1 – 2 – 3 – 4 – 5d)	6	
7	Expenses debited to profit and loss account considered under other heads of income	7	
8	Expenses debited to profit and loss account which relate to exempt income	8	
9	Total (7 + 8)	9	
10	Adjusted profit or loss (6+9)	10	
11	Depreciation debited to profit and loss account included in 9	11	
12	Depreciation allowable under Income-tax Act		
	i Depreciation allowable under section 32(1)(ii) (column 6 of Schedule-DEP)	12i	
	ii Depreciation allowable under section 32(1)(i) (Make your own computation refer Appendix-IA of IT Rules)	12ii	
	iii Total (12i + 12ii)	12iii	
13	Profit or loss after adjustment for depreciation (10 + 11 - 12iii)	13	
14	Amounts debited to the profit and loss account, to the extent disallowable under section 36 (6p of Part-OI)	14	
15	Amounts debited to the profit and loss account, to the extent disallowable under section 37 (7i of Part-OI)	15	
16	Amounts debited to the profit and loss account, to the extent disallowable under section 40 (8Ag of Part-OI)	16	
17	Amounts debited to the profit and loss account, to the extent disallowable under section 40A (9f of Part-OI)	17	
18	Any amount debited to profit and loss account of the previous year but disallowable under section 43B (11g of Part-OI)	18	
19	Interest disallowable under section 23 of the Micro, Small and Medium Enterprises Development Act, 2006	19	
20	Deemed income under section 41	20	
21	Deemed income under section 33AB/33ABA/35ABB/72A/80HHD/80-IA	21	
22	Any other item or items of addition under section 28 to 44DA	22	
23	Any other income not included in profit and loss account/any other expense not allowable (including income from salary, commission, bonus and interest from firms in which assessee is a partner)	23	
24	Total (14 + 15 + 16 + 17 + 18 + 19 + 20 + 21 + 22 + 23)	24	
25	Deduction allowable under section 32(1)(iii)	25	
26	Amount of deduction under section 35 in excess of the amount debited to profit and loss account (item vii(4) of Schedule ESR)	26	
27	Any amount disallowed under section 40 in any preceding previous year but allowable during the previous year (8B of Part-OI)	27	
28	Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year (10g of Part-OI)	28	
29	Deduction under section 35AC		
	a Amount, if any, debited to profit and loss account	29a	
	b Amount allowable as deduction	29b	
	c Excess amount allowable as deduction (29b – 29a)	29c	

	30	Any other amount allowable as deduction	30		
	31	Total (25 + 26 + 27+28 +29c +30)	31		
	32	Income (13 + 24 – 31)	32		
	33	Profits and gains of business or profession deemed to be under -			
	i	Section 44AD	33i		
	ii	Section 44AE	33ii		
	iii	Section 44AF	33iii		
	iv	Section 44B	33iv		
	v	Section 44BB	33v		
	vi	Section 44BBA	33vi		
	vii	Section 44BBB	33vii		
	viii	Section 44D	33viii		
	ix	Section 44DA	33ix		
	x	Chapter-XII-G	33 x		
	xi	First Schedule of Income-tax Act	33xi		
	xii	Total (33i to 33xi)	33xii		
	34	Profit or loss before deduction under section 10A/10AA/10B/10BA (32 + 33x)	34		
	35	Deductions under section-			
	i	10A (6 of Schedule-10A)	35i		
	ii	10AA (d of Schedule-10AA)	35ii		
	iii	10B (f of Schedule-10B)	35iii		
	iv	10BA (f of Schedule-10BA)	35iv		
	v	Total (35i + 35ii +35iii + 35iv)	35v		
	36	Net profit or loss from business or profession other than speculative business (34 – 35v)	36		
	37	Net Profit or loss from business or profession (same as above in 36 except in case of special business, after applying rule 7A, 7B or 7C)	A37		
	B	Computation of income from speculative business			
	38	Net profit or loss from speculative business as per profit or loss account	38		
	39	Additions in accordance with section 28 to 44DA	39		
	40	Deductions in accordance with section 28 to 44DA	40		
	41	Profit or loss from speculative business (38+39-40)	B41		
	C	Income chargeable under the head 'Profits and gains' (A37+B41)	C		

#### Schedule DPM Depreciation on Plant and Machinery

DEPRECIATION ON PLANT AND MACHINERY

1	Block of assets	Plant and machinery						
2	Rate (%)	15	30	40	50	60	80	100
		(i)	(ii)	(iii)	(iv)	(v)	(vi)	(vii)
3	Written down value on the first day of previous year							
4	Additions for a period of 180 days or more in the previous year							
5	Consideration or other realization during the previous year out of 3 or 4							
6	Amount on which depreciation at full rate to be allowed (3 + 4 -5) (enter 0, if result is negative)							
7	Additions for a period of less than 180 days in the previous year							
8	Consideration or other realizations during the year out of 7							
9	Amount on which depreciation at half rate to be allowed (7-8) (enter 0, if result is negative)							
10	Depreciation on 6 at full rate							
11	Depreciation on 9 at half rate							
12	Additional depreciation, if any, on 4							
13	Additional depreciation, if any, on 7							
14	Total depreciation* (10+11+12+13)							
15	Expenditure incurred in connection with transfer of asset/ assets							
16	Capital gains/ loss under section 50* (5 + 8 -3-4 -7 -15) (enter negative only if block ceases to exist)							

17	Written down value on the last day of previous year* (6+ 9 -14) (enter 0 if result is negative)							
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#### Schedule DOA Depreciation on other assets

DEPRECIATION ON OTHER ASSETS	1	Block of assets	Building			Furniture and fittings	Intangible assets	Ships
	2	Rate (%)	5	10	100	10	25	20
			(i)	(ii)	(iii)	(iv)	(v)	(vi)
	3	Written down value on the first day of previous year						
	4	Additions for a period of 180 days or more in the previous year						
	5	Consideration or other realization during the previous year out of 3 or 4						
	6	Amount on which depreciation at full rate to be allowed (3 + 4 -5) (enter 0, if result is negative)						
	7	Additions for a period of less than 180 days in the previous year						
	8	Consideration or other realizations during the year out of 7						
	9	Amount on which depreciation at half rate to be allowed (7-8) (enter 0, if result is negative)						
	10	Depreciation on 6 at full rate						
	11	Depreciation on 9 at half rate						
	12	Additional depreciation, if any, on 4						
	13	Additional depreciation, if any, on 7						
	14	Total depreciation* (10+11+12+13)						
	15	Expenditure incurred in connection with transfer of asset/ assets						
	16	Capital gains/ loss under section 50 (5 + 8 -3-4 -7 -15) (enter negative only if block ceases to exist)						
	17	Written down value on the last day of previous year* (6+ 9 -14) (enter 0 if result is negative)						

#### Schedule DEP Summary of depreciation on assets

SUMMARY OF DEPRECIATION ON ASSETS	1	Plant and machinery						
	a	Block entitled for depreciation @ 15 per cent (Schedule DPM - 14 i)	1a					
	b	Block entitled for depreciation @ 30 per cent (Schedule DPM - 14 ii)	1b					
	c	Block entitled for depreciation @ 40 per cent (Schedule DPM - 14 iii)	1c					
	d	Block entitled for depreciation @ 50 per cent (Schedule DPM - 14 iv)	1d					
	e	Block entitled for depreciation @ 60 per cent (Schedule DPM - 14 v)	1e					
	f	Block entitled for depreciation @ 80 per cent (Schedule DPM - 14 vi)	1f					
	g	Block entitled for depreciation @ 100 per cent (Schedule DPM - 14 vii)	1g					
	h	Total depreciation on plant and machinery ( 1a + 1b + 1c + 1d+ 1e + 1f + 1g )	1h					
	2	Building						
	a	Block entitled for depreciation @ 5 per cent (Schedule DOA- 14i)	2a					
	b	Block entitled for depreciation @ 10 per cent (Schedule DOA- 14ii)	2b					
	c	Block entitled for depreciation @ 100 per cent (Schedule DOA- 14iii)	2c					
	d	Total depreciation on building (total of 2a + 2b + 2c)	2d					
	3	Furniture and fittings(Schedule DOA- 14 iv)	3					
	4	Intangible assets (Schedule DOA- 14 v)	4					
	5	Ships (Schedule DOA- 14 vi)	5					

6	Total depreciation ( 1h+2d+3+4+5)	6	
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**Schedule DCG** Deemed Capital Gains on sale of depreciable assets

1	Plant and machinery		
a	Block entitled for depreciation @ 15 per cent (Schedule DPM - 16i)	1a	
b	Block entitled for depreciation @ 30 per cent (Schedule DPM - 16ii)	1b	
c	Block entitled for depreciation @ 40 per cent (Schedule DPM - 16iii)	1c	
d	Block entitled for depreciation @ 50 per cent (Schedule DPM - 16iv)	1d	
e	Block entitled for depreciation @ 60 per cent (Schedule DPM - 16v)	1e	
f	Block entitled for depreciation @ 80 per cent (Schedule DPM - 16vi)	1f	
g	Block entitled for depreciation @ 100 per cent (Schedule DPM - 16vii)	1g	
h	Total ( 1a +1b + 1c + 1d + 1e + 1f + 1g)	1h	
2	Building		
a	Block entitled for depreciation @ 5 per cent (Schedule DOA- 16i)	2a	
b	Block entitled for depreciation @ 10 per cent (Schedule DOA- 16ii)	2b	
c	Block entitled for depreciation @ 100 per cent (Schedule DOA- 16iii)	2c	
d	Total ( 2a + 2b + 2c)	2d	
3	Furniture and fittings ( Schedule DOA- 16iv)	3	
4	Intangible assets (Schedule DOA- 16v)	4	
5	Ships (Schedule DOA- 16vi)	5	
6	Total ( 1h+2d+3+4+5)	6	

**Schedule ESR** Deduction under section 35

Sl No	Expenditure of the nature referred to in section (1)	Amount, if any, debited to profit and loss account (2)	Amount of deduction allowable (3)	Amount of deduction in excess of the amount debited to profit and loss account (4) = (3) - (2)
i	35(1)(i)			
ii	35(1)(ii)			
iii	35(1)(iii)			
iv	35(1)(iv)			
v	35(2AA)			
vi	35(2AB)			
vii	total			

**Schedule CG** Capital Gains

A	Short-term capital gain		
1	From slump sale		
a	Full value of consideration	1a	
b	Net worth of the under taking or division	1b	
c	Short term capital gains from slump sale	1c	
d	Deduction under sections 54B/54D	1d	
e	Net short term capital gains from slum sale (1c – 1d)	1e	
2	From assets in case of non-resident to which first proviso to section 48 applicable	2	
3	From assets in the case of others		
a	Full value of consideration	3a	
b	Deductions under section 48		
i	Cost of acquisition	bi	
ii	Cost of Improvement	bii	
iii	Expenditure on transfer	bihi	
iv	Total ( bi + bii + bihi)	biv	
c	Balance (3a – biv)	3c	

	d	Loss, if any, to be ignored under section 94(7) or 94(8) (enter positive values only)	3d		
	e	Deduction under section 54B/54D	3e		
	f	Short-term capital gain (3c + 3d – 3e) (enter nil, if loss)		3f	
4		Deemed short capital gain on depreciable assets (6 of Schedule-DCG)		4	
5		Amount deemed to be short term capital gains under sections 54B/54D/54EC/ 54ED/54G/ 54GA		5	
6		Total short term capital gain (1e + 2 +3f +4 +5)		6	
7		Short term capital gain under section 111A included in 6		7	
8		Short term capital gain other than referred to in section 111A (6 – 7)		A8	
B		Long term capital gain			
	1	From slump sale			
	a	Full value of consideration	1a		
	b	Net worth of the under taking or division	1b		
	c	Long term capital gains from slump sale	1c		
	d	Deduction under sections 54B/54D/54EC/54G/ 54GA	1d		
	e	Net long term capital gain from slump sale (1c – 1d)		1e	
2		Asset in case of non-resident to which first proviso to section 48 applicable		2	
3		Asset in the case of others where proviso under section 112(1) not exercised			
	a	Full value of consideration	3a		
	b	Deductions under section 48			
	i	Cost of acquisition after indexation	bi		
	ii	Cost of improvement after indexation	bii		
	iii	Expenditure on transfer	biii		
	iv	Total (bi + bii +biii)	biv		
	c	Balance (3a – biv)	3c		
	d	Deduction under sections 54B/54D/54EC/54G/ 54GA	3d		
	e	Net balance (3c – 3d)		3e	
4		Asset in the case of others where proviso under section 112(1) exercised			
	a	Full value of consideration	4a		
	b	Deductions under section 48			
	i	Cost of acquisition without indexation	bi		
	ii	Cost of improvement without indexation	bii		
	iii	Expenditure on transfer	biii		
	iv	Total (bi + bii +biii)	biv		
	c	Balance (4a – biv)	4c		
	d	Deduction under sections 54B/54D/54EC/54G/ 54GA	4d		
	e	Net balance		4e	
5		Amount deemed to be long term capital gains under sections 54B/54D/54EC/54ED/54G/ 54GA		5	
6		Total long term capital gain (1e (enter nil if loss) + 2 + 3e (enter nil if loss) + 4e (enter nil if loss) + 5)		B6	
C		Income chargeable under the head “CAPITAL GAINS” (A6 + B6) (enter B6 as nil, if loss)		C	
D		Information about accrual/receipt of capital gain			
		Date	Upto 15/9 (i)	16/9 to 15/12 (ii)	16/12 to 15/3 (iii)
		16/3 to 31/3 (iv)			
1		Long- term where proviso under section 112(1) is exercised (Without Indexation)- Code in SI Schedule is 22, Tax Rate is 10% ; Enter only positive value from Item B4e of Schedule CG AFTER loss adjustment under this category in Schedule CYLA and BFLA, if any.			
2		Long- term where proviso under section 112(1) is NOT exercised (With Indexation)- Code in SI Schedule is 21, Tax Rate is 20%; Enter only positive value from Item (B6-B4e) of Schedule CG AFTER loss adjustment under this category in Schedule CYLA and BFLA, if any.			
3		Short-term under 111A- Code in SI Schedule is 1A, Tax Rate is 15% ; Enter only positive value from Item A7 of Schedule CG AFTER loss adjustment under this category in Schedule CYLA and BFLA, if any.			
4		Short-term OTHERS- Taxed at normal rates; Enter only positive value from Item A8 of Schedule CG AFTER loss adjustment under this category in Schedule CYLA and BFLA, if any.			

**NOTE ►** Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head

**Schedule OS**      **Income from other sources**

OTHER SOURCES	1	Income other than from owning race horse(s):-				
	a	Dividends, Gross		1a		
	b	Interest, Gross		1b		
	c	Rental income from machinery, plants, buildings,		1c		
	d	Others, Gross		1d		
	e	Total (1a + 1b + 1c + 1d)				1e
	f	Deductions under section 57:-				
	i	Expenses / Deductions		fi		
	ii	Depreciation		fii		
	iii	Total		fiii		
	g	Balance (1e – fiii)				1g
	2	Winnings from lotteries, crossword puzzles, races, etc.				2
3	Income from other sources (other than from owning race horses) (1g + 2) (enter 1g as nil if loss)				3	
4	Income from owning and maintaining race horses					
	a	Receipts		4a		
	b	Deductions under section 57 in relation to (4)		4b		
	c	Balance (2a – 2b)			4c	
5	Income chargeable under the head “Income from other sources” (3 + 4c) (enter 4c as nil if loss and take 4c loss figure to Schedule CFL)				5	

**Schedule CYLA**      **Details of Income after set-off of current years losses**

CURRENT YEAR LOSS ADJUSTMENT	Sl.No	Head/ Source of Income	Income of current year (Fill this column only if income is zero or positive)	House property loss of the current year set off	Business Loss (other than speculation loss) of the current year set off	Other sources loss (other than loss from race horses) of the current year set off	Current year's Income remaining after set off
				Total loss (4c of Schedule –HP)	Total loss (A37 of Schedule-BP)	Total loss (3 of Schedule-OS)	
			1	2	3	4	5=1-2-3-4
		Loss to be adjusted ->					
	i	House property					
	ii	Business (including speculation profit)					
	iii	Short-term capital gain					
	iv	Long term capital gain					
	v	Other sources (incl. profit from owning race horses but excluding winnings from lottery)					
	vi	Total loss set-off					
	vii	Loss remaining after set-off					

**Schedule BFLA**      **Details of Income after Set off of Brought Forward Losses of earlier years**

BROUGHT FORWARD LOSS ADJUSTMENT	Sl. No	Head/ Source of Income	Income after set off, if any, of current year's losses as per 5 of Schedule CYLA)	Brought forward loss set off	Brought forward depreciation set off	Brought forward allowance under section 35(4) set off	Current year's income remaining after set off
			1	2	3	4	5
	i	House property					
	ii	Business (including speculation profit)					
	iii	Short-term capital gain					
	iv	Long-term capital gain					
	v	Other sources (incl. profit from owning race horses but excluding winnings from lottery)					
	vi	Total					
	vii	Total (i5 + ii5 + iii5 + iv5+v5)					



Schedule CFL		Details of Losses to be carried forward to future years							
CARRY FORWARD OF LOSS	Sl. No.	Assessment Year	Date of Filing (DD/MM/YYYY)	House property loss	Loss from business other than loss from speculative business	Loss from speculative business	Short-term capital loss	Long-term Capital loss	Other sources loss (from owning race horses)
	i	2003-04							
	ii	2004-05							
	iii	2005-06							
	iv	2006-07							
	v	2007-08							
	vi	2008-09							
	vii	2009-10							
	viii	2010-11							
	ix	Total of earlier year losses							
	x	Adjustment of above losses in Schedule BFLA							
	xi	2011-12 (Current year losses)							
	xii	Total loss Carried Forward to future years							

Schedule 10A		Deduction under section 10A			
DEDUCTION U/S 10A	1	Deduction in respect of units located in Software Technology Park			
	a	Undertaking No.1	1a		
	b	Undertaking No.2	1b		
	c	Undertaking No.3	1c		
	d	Undertaking No.4	1d		
	e	Undertaking No.5	1e		
	f	Total (1a + 1b+ 1c + 1d + 1e)			1f
	2	Deductions in respect of units located in Electronic Hardware Technology Park			
	a	Undertaking No.1	2a		
	b	Undertaking No.2	2b		
	c	Undertaking No.3	2c		
	d	Total (2a + 2b+ 2c)			2d
	3	Deductions in respect of units located in Free Trade Zone			
	a	Undertaking No.1	3a		
	b	Undertaking No.2	3b		
	c	Undertaking No.3	3c		
	d	Total (3a + 3b+ 3c)			3d
	4	Deductions in respect of units located in Export Processing Zone			
	a	Undertaking No.1	4a		
	b	Undertaking No.2	4b		
	c	Undertaking No.3	4c		
	d	Total (4a + 4b+ 4c)			4d
	5	Deductions in respect of units located in Special Economic Zone			
	a	Undertaking No.1	5a		
	b	Undertaking No.2	5b		
	c	Undertaking No.3	5c		
	d	Total (5a + 5b+ 5c)			5d
	6	Total deduction under section 10A (1f + 2d + 3d + 4d + 5d)			6

Schedule 10AA		Deduction under section 10AA			
DEDUCTION U/S 10AA	Deductions in respect of units located in Special Economic Zone				
	a	Undertaking No.1	a		
	b	Undertaking No.2	b		
	c	Undertaking No.3	c		
	d	Total (a + b + c)			d

**Schedule 10B** Deduction under section 10B

DEDUCTION U/S 10B	Deduction in respect of hundred percent Export Oriented units				
	a	Undertaking No.1	a		
	b	Undertaking No.2	b		
	c	Undertaking No.3	c		
	d	Undertaking No.4	d		
	e	Undertaking No.5	e		
	f	Total (a + b + c + d + e)	f		

**Schedule 10BA** Deduction under section 10BA

DEDUCTION U/S 10BA	Deduction in respect of exports of handmade wooden articles				
	a	Undertaking No.1	a		
	b	Undertaking No.2	b		
	c	Undertaking No.3	c		
	d	Undertaking No.4	d		
	e	Undertaking No.5	e		
	f	Total (a + b + c + d + e)	f		

**Schedule 80G** Details of donations entitled for deduction under section 80G

DETAILS OF DONATIONS	A Donations entitled for 100% deduction				
	Name and address of donee				Amount of donation
	i			Ai	
	ii			Aii	
	iii			Aiii	
	iv			Aiv	
	v			Av	
	vi	Total		Avi	
	B Donations entitled for 50% deduction where donee not required to be approved under section 80G(5) (vi)				
	Name and address of donee				Amount of donation
	i			Bi	
	ii			Bii	
	iii			Biii	
	iv			Biv	
	v			Bv	
	vi	Total		Bvi	
	C Donations entitled for 50% deduction where donee is required to be approved under section 80G(5) (vi)				
	Name and address of donee		PAN of donee		Amount of donation
	i			Ci	
	ii			Cii	
	iii			Ciii	
	iv			Civ	
	v			Cv	
	vi	Total		Cvi	
	D Total donations (Avi + Bvi + Cvi)			D	

**Schedule 80-IA** Deductions under section 80-IA

DEDUCTION U/S 80-IA	a	Deduction in respect of profits of an enterprise referred to in section 80-IA(4)(i) [Infrastructure facility]	a		
	b	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(ii) [Telecommunication services]	b		
	c	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(iii) [Industrial park and SEZs]	c		
	d	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(iv) [Power]	d		

e	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(v) [Revival of power generating plant] and deduction in respect of profits of an undertaking referred to in section 80-IA(4)(vi) [Cross-country natural gas distribution network]	e		
f	Total deductions under section 80-IA (a + b + c + d + e)	f		

Schedule 80-IB		Deductions under section 80-IB		
DEDUCTION U/S 80-IB	a	Deduction in respect of industrial undertaking referred to in section 80-IB(3) [Small-scale industry]	a	
	b	Deduction in respect of industrial undertaking located in Jammu & Kashmir [Section 80-IB(4)]	b	
	c	Deduction in respect of industrial undertaking located in industrially backward states specified in Eighth Schedule [Section 80-IB(4)]	c	
	d	Deduction in respect of industrial undertaking located in industrially backward districts [Section 80-IB(5)]	d	
	e	Deduction in the case of multiplex theatre [Section 80-IB(7A)]	e	
	f	Deduction in the case of convention centre [Section 80-IB(7B)]	f	
	g	Deduction in the case of company carrying on scientific research [Section 80-IB(8A)]	g	
	h	Deduction in the case of undertaking which begins commercial production or refining of mineral oil [Section 80-IB(9)]	h	
	i	Deduction in the case of an undertaking developing and building housing projects [Section 80-IB(10)]	i	
	j	Deduction in the case of an undertaking operating a cold chain facility [Section 80-IB(11)]	j	
	k	Deduction in the case of an undertaking engaged in processing, preservation and packaging of fruits and vegetables [Section 80-IB(11A)]	k	
	l	Deduction in the case of an undertaking engaged in integrated business of handling, storage and transportation of foodgrains [Section 80-IB(11A)]	l	
	m	Deduction in the case of an undertaking engaged in operating and maintaining a rural hospital [Section 80-IB(11B)]	m	
	n	Total deduction under section 80-IB (Total of a to m)	n	

Schedule 80-IC or 80-IE		Deductions under section 80-IC or 80-IE		
DEDUCTION U/S 80-IC	1	Deduction in respect of industrial undertaking located in Sikkim	1	
	2	Deduction in respect of industrial undertaking located in Himachal Pradesh	2	
	3	Deduction in respect of industrial undertaking located in Uttaranchal	3	
	4	Deduction in respect of industrial undertaking located in North-East		
	a	Assam	4a	
	b	Arunachal Pradesh	4b	
	c	Manipur	4c	
	d	Mizoram	4d	
	e	Meghalaya	4e	
	f	Nagaland	4f	
	g	Tripura	4g	
	h	Total of deduction for undertakings located in North-east (Total of 4a to 4g)	4h	
	5	Total deduction under section 80-IC or 80-IE (1 + 2 + 3 + 4h)	5	

Schedule VI-A		Deductions under Chapter VI-A		
TOTAL DEDUCTIONS	a	80G	f	80IB (n of Schedule 80-IB)
	b	80GGA	g	80IC/ 80-IE (5 of Schedule 80-IC/ 80-IE)
	c	80GGC	h	80-ID/ 80JJA
	d	80IA (f of Schedule 80-IA)	i	80LA

e	80IAB		j	80P		
k	Total deductions under Chapter VI-A (Total of a to j)					k

**Schedule SI** **Income chargeable to Income tax at special rates IB** [Please see instruction Number-9(iii) for section code and rate of tax]

SPECIAL RATE	Sl No	Section code	<input type="checkbox"/>	Special rate (%)	Income i	Tax thereon ii	Sl No	Section code	<input type="checkbox"/>	Special rate (%)	Income i	Tax thereon ii
	1	1A	<input type="checkbox"/>	15			6		<input type="checkbox"/>			
	2	22	<input type="checkbox"/>	10			7		<input type="checkbox"/>			
	3	21	<input type="checkbox"/>	20			8		<input type="checkbox"/>			
	4	5BB	<input type="checkbox"/>	30			9		<input type="checkbox"/>			
	5		<input type="checkbox"/>				10		<input type="checkbox"/>			
	11	Total (1ii to 10 ii)										

**Schedule EI** **Details of Exempt Income (Income not to be included in Total Income)**

EXEMPT INCOME	1	Interest income	1	
	2	Dividend income	2	
	3	Long-term capital gains on which Securities Transaction Tax is paid	3	
	4	Net Agriculture income(other than income to be excluded under rule 7, 7A, 7B or 8)	4	
	5	Share in the profit of firm/AOP etc.	5	
	6	Others	6	
	7	Total (1+2+3+4+5+6)	7	

**Schedule IT** **Details of Advance Tax and Self Assessment Tax Payments of Income-tax**

TAX PAYMENTS	Sl No	BSR Code	Date of Deposit (DD/MM/YYYY)	Serial Number of Challan	Amount (Rs)
	i				
	ii				
	iii				
<b>NOTE</b> ▶ Enter the totals of Advance tax and Self Assessment tax in Sl No. 11a & 11d of PartB-TTI					

**Schedule TDS** **Details of Tax Deducted at Source on Income [As per Form 16 A issued by Deductor(s)]**

TDS ON OTHER INCOME	Sl No	Tax Deduction Account Number (TAN) of the Deductor	Name of the Deductor	Total tax deducted	Amount out of (4) claimed during the year
	(1)	(2)	(3)	(4)	(5)
	i				
	ii				
	iii				
<b>NOTE</b> ▶ Please enter total of column 7 of Schedule-TDS1 and column 7 of Schedule-TDS2 in 11(b) of PartB-TTI					

**Schedule TCS** **Details of Tax Collected at Source [As per Form 27D issued by the Collector(s)]**

TCS ON INCOME	Sl No	Tax Deduction and Tax Collection Account Number of the Collector	Name of the Collector	Total tax collected	Amount out of (4) claimed during the year
	(1)	(2)	(3)	(4)	(5)
	i				
	ii				
<b>NOTE</b> ▶ Enter the total of column (7) in Sl No. 11c of PartB-TTI					